

Rs. 1174.41 lakhs has been sanctioned out of which Central Share is Rs. 880.81 and State Share is Rs.293.60 lakhs. Out of Central Share, Rs. 697.65 lakhs has been released to State of Madhya Pradesh after adjusting unspent balance of year 2010-11.

As against Annual Plan of Operation received from the Government of Madhya Pradesh for 2011-12 utilisation of CAMP A funds which included components of Compensatory Afforestation and utilisation of Net Present Value, an amount of Rs.5352.09 lakhs has been sanctioned/released to the State of Madhya Pradesh.

(c) and (d) In view of the above, the question does not arise.

**Environmental Clearance for Diverting Forest Land in AP**

2031. SHRINANDI YELLAIAH: Will the MINISTER OF ENVIRONMENT AND FORESTS be pleased to state:

(a) the latest status of the proposal of Andhra Pradesh (AP) Government for diversion of 1016 hectares of forest land in Proddutur, Kadapa, Rajampet, and Nellore divisions for foreshore submersion and excavation of canals under Somasila project;

(b) the reasons for not according environment approval to this forest land diversion proposal for Somasila project which aims to supply water for 27,500 acres of wet ayacut and 1,39,000 acres of ID ayacut in Nellore district; and

(c) by when the required approval is likely to be given?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) to (c) A proposal seeking prior approval of Central Government under the Forest (Conservation) Act, 1980 for diversion of 1016 hectares of forest land in Proddutur, Kadapa, Rajampet, and Nellore divisions for foreshore submersion and excavation of canals under Somasila project was received by the Ministry of Environment and Forests in August 2007. A part of the said forest land falls in Lankamlleshwara Wildlife Sanctuary and Penusula Narasimha Swamy Wildlife Sanctuary. The State Government of Andhra Pradesh therefore, needs to obtain prior approval of the Standing Committee of the National Board for Wildlife (NBWL) and the Hon'ble Supreme Court of India before grant of approval under the Forest (Conservation) Act, 1980 by the Central Government for diversion of the said forest land.

The Standing Committee of the NBWL has recommended the proposal in its meeting held on 22.12.2009.

The Irrigation Department in the State Government of Andhra Pradesh has filed an I.A. before the Hon'ble Supreme Court of India to obtain approval for diversion of the said forest land. Approval of the Hon'ble Supreme Court is awaited.